

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 822/2001  
M.A. NO. 703/2001

New Delhi this the 9th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Arvind Garg,  
D-38, CPWD Training Institute,  
Kamla Nehru Nagar, Ghaziabad.
2. Harish Kumar,  
383 Sector 22, Gurgaon.
3. Karam Vir Singh,  
B-81 Sector 36, Noida.
4. S.C. Bhardwaj,  
37 SFS, Ashok Vihar-IV, Delhi.
5. Sandeep Mehta,  
A-48 sector 56, Noida.
6. Shahabuddin Ahmed,  
794, Laxmibai Nagar,  
New Delhi-23.
7. Sudhir Kumar Chawla,  
T-IV/2, CPWD Service Centre,  
near Masjid, Pandara Road,  
New Delhi-3. ... Applicants

( By Shri G.K. Aggarwal, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Urban  
Development & Poverty Alleviation,  
Nirman Bhawan, New Delhi-110011.
2. Director General (Works),  
CPWD, Nirman Bhawan,  
New Delhi-110011.
3. Secretary,  
Union Public Service Commission,  
Shahjehan Road, New Delhi-110011.
4. G.S. Gupta, EE(E), CPWD Dn-5,  
Sewa Bhawan, R.K. Puram,  
New Delhi-22.
5. General Secretary, CPWD Graduate Engrs  
Assn., thro' Shri B.M. Singh, C-11/158, Mayur Vihar,  
Delhi-110053. ... Respondents

(K)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

M.A. No.703/2001 for joining together in a single application is granted.

The challenge raised in the present OA is similar/identical to the one raised in the case of S.K.S.Deol & Ors. v. Union of India & Ors., OA No.2110/1999 which was dismissed by an order passed on 2.3.2001. Aforesaid judgment in the case of S.K.S.Deol is binding upon us. Hence, we are left with no alternative but to follow the very same course adopted in the aforesaid case.

2. Present OA, in the circumstances, fails and is dismissed.

S.A.T.Rizvi

( S.A.T.Rizvi )  
Member(A)

( Ashok Agarwal )  
Chairman

As/